

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 10/RP/2024**

Subject : Review of the Commission's order dated 11.1.2024 in Petition No.391/GT/2020 in the matter of revision of tariff for the period 2014-19 in respect of Farakka Super Thermal Power Station Stage-III (500 MW).

Petitioner : NTPC Ltd.

Respondents : WBSEDCL and 5 ors.

Date of Hearing : **28.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC

**Record of Proceedings**

The case was heard through a virtual hearing.

During the hearing, the learned counsel for the Review Petitioner circulated the note of arguments and made detailed oral submissions on the following issues:

- (a) *Non-consideration of the capitalization of Rs. 4.72 crores (on an accrual basis) of initial spares capitalized in 2014-19;*
- (b) *Interest on working capital; and*
- (c) *Non-consideration of Rs. 75 lakhs of water charges paid to the Farakka Barrage Authority in 2018-19.*

2. None appeared on behalf of the Respondents despite notice.
3. At the request of the learned counsel, the Commission permitted the Review Petitioner to file its notes/compilation on or before **15.12.2024** after serving a copy on the Respondents.
4. The Review Petition is part-heard and will be listed for hearing on **9.1.2025** along with Review Petition No. 12/RP/2024.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

